

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE NINTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 148 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated 23-06-2025 Passed in W.P.No.9563 of 2014 on the file of the High Court.

Between:

1. Hindustan Aeronautics Limited, Cubbon Road, Corporate Office, 15/1, Bangalore, Rep. by its Chairman and Managing Director
2. The General Manager, Hindustan Aeronautics Limited, Hal Township, Balanagar, Hyderabad Division, Hyderabad.
3. Aeronautics Township Educational Committee (ATEC), HAL High School, HAL Township, Balanagar, Hyderabad, Rep. by its Chairman
4. The Secretary and Correspondent, Aeronautics Township Education Committee (ATEC), HAL Secondary School, CBSE Affiliation Code No.1630639 HAL Township, Balanagar, Hyderabad

...APPELLANTS

AND

N.Sharada, W/o. D.V.Sharma, Aged about 45 years, Occ Office Assistant, HAL Secondary School, R/o. Plot No. 42/1, H.No.30-89/5, National Insurance Colony, Khanajiguda, Tirumalagherry, Secunderabad.

...RESPONDENT

Counsel for the Appellants : MS. V UMA DEVI

**Counsel for the Respondents: SRI G. VIDYA SAGAR, REPRESENTING
MS K. UDAYA SRI**

The Court Delivered the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.148 of 2026

DATED: 09.02.2026

Between:

Hindustan Aeronautics Limited, Cubbon Road,
Corporate Office, 15/1, Bangalore,
Rep. By its Chairman and Managing Director & 3 others

... Appellants

AND

N.Sharada

... Respondent

JUDGMENT:

Heard Ms. V.Uma Devi, learned counsel appearing for the appellants and Mr. G.Vidya Sagar, learned Senior Counsel representing Ms. K.Udaya Sri, learned counsel, appearing for the respondent.

2. The writ appeal is directed by all the four respondents in W.P.No.9563 of 2014, who are the appellants herein, against the impugned order dated 23.06.2025 whereby the learned writ Court directed the appellants to issue proceedings for regularisation/absorption within a period of four months from the date of receipt of copy of the order and pay consequential benefits as applicable to the post with arrears, if any, after retirement of the respondent/writ petitioner.

3. In the appeal, all the appellants have joined together though during course of submission, learned counsel for the appellants has set out a separate case for appellant Nos.3 and 4 that they are not part of appellant No.1 organisation. Therefore, the prayer for regularisation upon appellant Nos.3 and 4 who are an Education Society should not have been entertained.

4. In that case, the appeal should not have been filed on behalf of all the appellants.

5. In such circumstances, learned counsel for the appellants seeks permission of this Court to withdraw this appeal with liberty to prefer an appeal by the aggrieved appellants.

6. Liberty, as prayed for, is allowed.

7. The instant Writ Appeal is dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-P.CH.NAGABHUSHAMBA
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. One CC to Ms.. V Uma Devi, Advocate [OPUC]
2. One CC to Ms. K. Udaya Sri, Advocate [OPUC]
3. Two CD Copies

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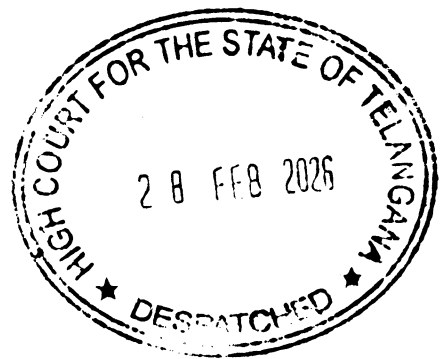
Kg

HIGH COURT

DATED:09/02/2026

JUDGMENT

WA.No.148 of 2026



**DISMISSING THE WRIT APPEAL AS WITHDRAWN
WITHOUT COSTS**

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